

THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH

Item 17

IA No. 382/2021  
In  
CP (IB) No.279/Chd/HP/2019  
(Admitted)

Under Section 9 & 30(6) IBC 2016

**In the matter of:-**

M/s Bansal Traders

...Petitioner/ Operational Creditor

Vs.

BBN Foods Hi-Tech Processing Private Ltd

...Respondent/ Corporate Debtor

**Present:** Mr. Nitin Kant Setia, Advocate for the Resolution Professional in IA No. 382/2021.  
Mr. Yogesh Putney, Senior Standing Counsel for Income Tax Department.  
Ms. Niharika Sohal, Advocate the Resolution Applicant in IA No. 382/2021

**IA No. 382/2021**

It is stated by learned counsel for the Resolution Professional that the MSME status of the Corporate Debtor is intact and there is dispute in this regard. It is also stated by learned counsel for the applicant that the required affidavit will be filed within two days. Heard. Order reserved.

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**(Subrata Kumar Dash)**  
**Member (Technical)**

March 13, 2023  
SM

-sd-

**(Harnam Singh Thakur)**  
**Member (Judicial)**